

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 255/TT/2018**

**Subject** : Approval of transmission tariff from anticipated COD to 31.3.2019 for ICTs at Mandola Sub-station and Ballabgarh Sub-station under NRSS-XXXII in Northern Region.

**Date of Hearing** : 13.12.2018

**Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

**Petitioner** : Power Grid Corporation of India Limited (PGCIL)

**Respondents** : Rajasthan Rajya Vidyut Prasaran Nigam Ltd. (RRVPL) and 16 others

**Parties present** : Shri R. B. Sharma, Advocate, BRPL  
Shri Mohit Mudgal, Advocate, BRPL  
Shri V. P. Rastogi, PGCIL  
Shri S. K. Venkatesan, PGCIL  
Shri S. K. Niranjana, PGCIL  
Shri S. S. Raju, PGCIL  
Shri Pankaj Sharma, PGCIL  
Shri Vivek Kumar Singh, PGCIL  
Shri Zafrul Hasan, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for determination of tariff for **Asset-I:** 400/220 kV 500 MVA ICT-I at Mandola Sub-station, **Asset-II:** 400/220 kV 500 MVA ICT-II at Mandola Sub-station, **Asset-III:** 400/220 kV 500 MVA ICT-III at Mandola Sub-station, **Asset-IV:** 400/220 kV 500 MVA ICT-IV at Mandola Sub-station, **Asset-V:** 400/220 kV 500 MVA ICT-I at Ballabgarh Sub-station and **Asset-VI:** 400/220 kV 500 MVA ICT-II at Ballabgarh Sub-station under NRSS-XXXII in Northern Region. He submitted that these 500 MVA ICTs replace the existing 350 MVA ICTs at Mandola and Ballabgarh. He also requested for grant of AFC under Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the PoC computation.

2. The representative of the petitioner submitted that tariff for these assets were claimed in Petition No.200/TT/2016. The instant petition has been filed as per the directions of the Commission in order dated 31.10.2017 in Petition No.200/TT/2016. He



submitted that three of the replaced ICTs would be used as regional spares and balance three would be used in other transmission projects. He submitted that tariff for the replaced assets, which were part of the Rihand Transmission System, was allowed in Petition No.133/TT/2015. The representative of the petitioner requested the Commission to allow the petitioner to decapitalise the replaced assets and recapitalise the said assets in the capital cost of new projects at the time of truing up of the tariff for the 2014-19 tariff period.

3. Learned counsel for BRPL submitted that the decapitalisation of the assets should be done as per the provisions of the 2014 Tariff Regulations.

4. The Commission observed that the issue raised by the representative of the petitioner shall be examined in accordance with the settled legal position.

5. The Commission directed the respondents to file their reply by 28.12.2018 with an advance copy to the petitioner who shall file their rejoinder, if any, by 10.1.2019. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

6. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-  
(T. Rout)  
Chief (Law)

